

**STATEMENT ON FLOODS IN LOWER
DAMODAR VALLEY**

The Minister of Irrigation and Power (Hafiz Mohammad Ibrahim): I beg to lay on the Table a copy of statement on recent floods in the Lower Damodar Valley [Placed in Library, See No L.I 1686/59]

With your permission, I want to add a few words. In the statement that I have just laid on the Table of the House, I have given the views of Government on the basis of material made available to us by the DVC. I said yesterday that from the facts made available to me so far, I was not in a position to concede the demand for an enquiry straightway. I suggested that Members from West Bengal should meet me in my Chamber and place before me the relevant material that they have, to enable me to come to a decision in the matter. I am still keeping an open mind on this issue and would not hesitate to set up an Enquiry Committee if I find this really necessary on the basis of material that may be placed before me by the Members of this House.

Shri Prabhat Kar (Hooghly): The statement may be circulated to Members.

Mr Speaker: He has not added anything new. Hon Members will look into copies of the proceeding.

**AMENDMENTS TO DELHI (CONTROL OF
BUILDING OPERATIONS) REGULATIONS**

The Minister of Health (Shri Karmarkar): I beg to lay on the Table, under sub-section (3) of Section 19 of the Delhi (Control of Building Operations) Act, 1955, a copy of Notification No SRO 1493 dated the 11th May 1957 making certain amendments to the Delhi (Control of Building Operations) Regulations, 1955 [Placed in Library, See No LT-1687/59]

**NOTIFICATION UNDER MOTOR VEHICLES
ACT**

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): I beg to re-lay on the Table, under sub-section (3) of Section 133 of the Motor Vehicles Act, 1939, a copy of Notification No F 12(142)/55-Transport dated the 9th July 1959, published in Delhi Gazette [Placed in Library, See No LT-1598/59]

AUDITED ACCOUNTS OF EX-DRTA

Shri Raj Bahadur: I beg to lay on the Table a copy each of the following papers pertaining to the Delhi Road Transport Authority —

- (i) Balance Sheet of the Authority for the year 1955-56
- (ii) Profit and Loss Account of the Authority for the year 1955-56
- (iii) Financial Review by the General Manager, Delhi Road Transport Authority for 1955-56
- (iv) Audit Report on the Annual Accounts of the Authority for the year 1955-56
- (v) Operational Accounts of the Authority for the year 1955-56 [Placed in Library, See No LT-1688/59]

**RULES UNDER SUPREME COURT JUDGES
(CONDITIONS OF SERVICE) ACT**

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg to re-lay on the Table, under sub-section (3) of Section 24 of the Supreme Court Judges (Conditions of Service) Act, 1958, a copy of each of the following rules —

- (i) The Supreme Court Judges (Travelling Allowance) Rule, 1959 published in Notification No GSR 244 dated the 25th July, 1959
- (ii) The Supreme Court Judges Rules, 1959 published in Notification No 935 dated the